

1.2.02

Hon. Mr. Rafiquddin, J.M.

Sri K.K. Mishra, Counsel for applicants and
Sri Santosh Singh, B.H. of Sri M.C. Chaturvedi,
Counsel for respondents.

M.A. 3195/01 has been moved by the respondents
for condoning the delay in filing C.A. Allowed.
Delay condoned. C.A. is taken on record.

MA 3196/01 has also been moved by the Counsel
for respondents for dismissal of the O.A. at
admission stage. Dismissed as pre-matured.

Counsel for applicants seeks dismissal of
the O.A. as not pressed. It is, however, urged
by the Counsel for applicants that the applicants
may be permitted to file fresh representation
for cancellation of their transfer orders.

The O.A. is dismissed as not pressed. It is,
however, open to the applicants to file the
representations before the competent authorities
for their grievances regarding cancellation
of their transfer orders which will be considered
by the competent authority within a period
of three months from the date of
such representation.

R
J.M.

a